

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1556 of 2002

Allahabad this the 09th day of January, 2003

Hon'ble Mrs. Meera Chhibber, Member (J)

Ghanshyam Son of Late Shri Ram Lakan R/o Village  
Nawabganj, Post Atrampur, Distt. Allahabad.

Applicant

By Advocate Shri B.D. Pandey

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Post and Telegraph, New Delhi.
2. The Post Master GEneral, Lucknow.
3. The Senior Superintendent Post Office, Allahabad Division, Alld.

Respondents

By Advocate Shri G.R. Gupta

O R D E R ( Oral )

By Hon'ble Mrs. Meera Chhibber, Member (J)

The grievance of the applicant in this case is that his father <sup>Late</sup> Shri Ram Lakan was employed as Postman in Allahabad Head Post Office when he died on 20.09.2000. Finding it difficult to sustain the family, the mother of the applicant gave a representation on 16.11.2000 to absorb the applicant under dying in harness rules [Annexure-4]. Thereafter the respondent no. 3 ~~had~~ forwarded the case of the applicant vide letter

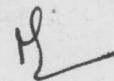
*S/*

...pg.2/-

dated 13.03.2002, but till date no final order has been passed by the respondents. The applicant has, thus, prayed that the respondents be directed to appoint the applicant under the dying in harness rules.

2. I have heard the learned counsel for the parties and perused the pleadings as well.

3. The Hon'ble Supreme Court has already held that no Court can give direction to the respondents to appoint any particular person on compassionate ground and all that a person has, is the right to be considered. In the instant case it is seen that the respondents have still not decided the case of the applicant even though his father had died as back as on 20.09.2000, therefore, I think this case can be decided at the admission stage itself without calling for any counter-affidavit from the respondents by giving a direction to the respondents to consider the case of the applicant and pass a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order under intimation to the applicant. With this direction, the O.A. stands disposed off. No order as to costs.



Member (J)

/M. M./